IN THE HIGH COURT OF MANIPUR AT IMPHAL

NOTIFICATION

Imphal, the 27th February, 2024

No. HCM/1/96-BENCH/

: Pursuant to the direction of the Hon`ble Supreme Court vide Judgment dated 04.01.2024 passed in W.P.(C) No. 643 of 2015 titled, All India Judges' Association -Vs- Union of India and Ors, the Committee for Service Condition of the District Judiciary (in short CSCDJ) is constituted by Hon`ble Chief Justice of the High Court of Manipur. The CSCDJ headed by Hon`ble Mr. Justice A. Bimol Singh, Chairman formulates the following Standard Operating Procedure (SOP) for proper implementation of the recommendation of the SNJPC in respect of pay, pension, allowances and all allied matters as approved by the Hon`ble Supreme Court including all the payment of arrears of salary and pension of the Judicial Officers, pensioners and family pensioners etc. of the State of Manipur.

STANDARD OPERATING PROCEDURE (SOP)

- 1. The Government of Manipur through its concerned department including Law/Finance/DP shall publish all the Office Memorandum/Notifications at the earliest if not already issued in respect of pay, pension, allowances and all allied matters to comply with the direction of the Hon'ble Supreme Court and for proper implementation of the recommendation of the Second National Judicial Pay Commission (in short SNJPC) as approved by the Hon`ble Supreme Court.
- 2. The State Government and all the concerned authorities shall act in terms of the above direction passed by the Hon'ble Supreme Court vide Judgement dated 04.01.2024 and earlier in W.P(C) 643 of 2015 and disbursement on account of arrears of salary, pension and all allowances due and payable to Judicial Officers, retired Judicial Officers and Family Pensioners shall be computed and paid on or before 29.02.2024 and compliance report be submitted to the Registrar General by the first week of March, 2024.
- 3. The Law Department, Government of Manipur with concurrence of Finance Department, Government of Manipur shall timely release sufficient funds in appropriate Head of Accounts at the disposal of respective Heads of Department/DDO for the purpose of drawal of the arrear salary allowance/retiral and pensionary benefits within the stipulated dateline as fixed by the Hon'ble Supreme Court of India.

- 4. In the Office Memorandum/Notification the effective dates, Major/Minor heads of Accounts from which the current and arrears claim/ allowances be drawn/reimbursed shall be mentioned.
- 5. All the District Judges and Heads of Establishment shall constitute a special team to prepare the above bills for disbursement of the arrears and immediately payable amount to comply with the direction of the Hon'ble Supreme Court. The District Judges must also appoint a Judicial Officer who can make necessary communication with the Nodal agencies and Nodal Officer of this Committee pertaining to implementation of the direction.
- 6. The District Judges/Head of Establishments shall supply all the detailed information of retired Judges and Family Pensioners to the Registrar General who shall maintain a database with a process for periodical updating, at least on a quarterly basis.
- 7. The Judicial Officers, Pensioners and Family Pensioners shall not be put to unnecessary inconvenience in any form by any authority in the smooth release of their entitlements including salary, allowance and pensionary benefits.
- 8. If the arrear salary/retiral & pensionary benefits, of any serving Judicial Officer/Pensioner/Family Pensioner has not been disbursed by their respective Heads of Department/DDO as per previous orders of the Hon'ble Supreme Court, it shall be paid with immediate effect and compliance reports be submitted to the Registrar General of the High Court for onward submission before the Hon'ble Supreme Court of India.
- 9. For smooth disbursement of salary, allowances, arrears and other service and retiral benefits, the following Government Authorities are hereby declared as Nodal Agencies:
- i) Chief Secretary, Government of Manipur;
- ii) Principal Accountant General (A & E), Manipur;
- iii) Administrative Secretaries, Health & Family Welfare Department /Law / Finance / Works/DP, Government of Manipur;
- iv) Registrar General, High Court of Manipur;
- v) All the District Judges/Head of Establishments in the State of Manipur;
- vi) Director of Treasuries & Accounts, Manipur.

The above authorities shall see that the disbursement on account of arrears of salary, pension and allowances due and payable to Judicial Officers, retired Judicial Officers and Family Pensioners is complied with in terms of the directions of the Hon'ble Supreme Court.

The office of the Registrar General, High Court of Manipur shall prepare the contact details of these Nodal Agencies at the District and State Level.

- 10. The Nodal Officer shall monitor and coordinate the functioning of all the Nodal Agencies.
- 11. The SOP be published in the website of the High Court of Manipur and the above SOP shall be communicated to all concerned for their information and further guidance.

By order,

Sd/-

REGISTRAR GENERAL,

High Court of Manipur
-cumEx-Officio Secretary of CSCDJ

Endt. No. HCM/1/96-BENCH/ 5075 - 87 Copy to:

- 1. The Principal Secretary to Hon'ble the Chief Justice, High Court of Manipur.
- 2. The P.S to Hon'ble Mr. Justice A. Bimol Singh, High Court of Manipur.
- 3. The P.S. to Hon'ble Mr. Justice A. Guneshwar Sharam, High Court of Manipur.
- 4. The P.S. to Hon'ble Mrs. Justice Golmei Gaiphulshillu Kabui, High Court of Manipur.
- 5. The Chief Secretary, Government of Manipur.
- 6. The Principal Accountant General (A&E), Manipur.
- 7. Administrative Secretaries, Health & Family Welfare Department / Law/ Finance / Works/DP, Government of Manipur.
- 8. All the District Judges/ Head of Establishments in the State of Manipur.
- 9. The Nodal Officer, Committee for Service Conditions of the District Judiciary.
- 10. The Registrar (Judl.)/(Vigilance), High Court of Manipur.
- 11. Director of Treasuries & Accounts, Manipur.
- 12. The Joint Registrar (Judl.), High Court of Manipur.
- 13. The Deputy Registrar (Judl.), High Court of Manipur.
- 14. The System Analyst, High Court of Manipur.
 - For uploading the same on the official website.

REGISTRAR GENERAL
HIGH COURT OF MANIPUR